

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 277
TO BE ANSWERED ON 18.07.2017**

RESERVATION FOR TRANSGENDERS

277. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there is any proposal to provide reservation for the transgender community;
- (b) if so, the details thereof and the stand of the Government in this regard;
- (c) whether the Government is likely to consider a policy on transgenders on the lines of the policy announced by the State Government of Kerala last year; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (d) The Hon'ble Supreme Court in its judgment dated 15.04.2014 in WP (C) 400/2012 (NLSA Vs. UOI) directed, inter-alia, the Centre and State Governments to take steps to treat Transgender as socially and educationally backward classes of citizens and extend all kinds of reservation in cases of admission in educational institutions and for public appointments. The Central Government is not seeking review of the said judgment.

The Government has introduced a Bill titled "The Transgender Persons (Protection of Rights) Bill, 2016" in the Lok Sabha on 2.8.2016. The Bill has been referred to the Department related Parliamentary Standing Committee for examination and report.
